



# കേരള ഗസറ്റ് KERALA GAZETTE

## അസാധാരണം EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

വാല്യം 10  
Vol. X

തിരുവനന്തപുരം,  
വെള്ളി  
Thiruvananthapuram,  
Friday

2021 ജൂലൈ 02  
02nd July 2021  
1196 മിഥുനം 18  
18th Mithunam 1196  
1943 ആഷാഢം 11  
11th Ashadha 1943

നമ്പർ  
No. 1932

### GOVERNMENT OF KERALA Law (Legislation-C) Department NOTIFICATION

No. 3811/Leg.C3/2021/Law.

*Dated, Thiruvananthapuram, 2nd July, 2021  
18th Mithunam, 1196  
11th Ashadha, 1943.*

The following Ordinance promulgated by the Governor of Kerala on the 1st day of July, 2021 is hereby published for general information.

By order of the Governor,

SADIQUE, M. K.,  
*Special Secretary (Law).*



**ORDINANCE No. 76 OF 2021**  
**THE KERALA COIR WORKERS' WELFARE FUND**  
**(AMENDMENT) ORDINANCE, 2021**

Promulgated by the Governor of Kerala in the Seventy-second year of the Republic of India.

*AN*

*ORDINANCE*

*further to amend the Kerala Coir Workers' Welfare Fund Act, 1987.*

*Preamble.*—WHEREAS, the Kerala Coir Workers' Welfare Fund Ordinance, 2021 (37 of 2021) was promulgated by the Governor of Kerala on the 17th day of February, 2021;

AND WHEREAS, a Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by the Legislative Assembly of the State of Kerala, during its session which commenced on the 24th day of May, 2021 and ended on the 10th day of June, 2021;

AND WHEREAS, under sub-clause (a) of clause (2) of Article 213 of the Constitution of India the said Ordinance will cease to operate on the 5th day of July, 2021;

AND WHEREAS, difficulties will arise if the provisions of the said Ordinance are not kept alive;

AND WHEREAS, the Legislative Assembly of the State of Kerala is not in session and the Governor of Kerala is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Kerala is pleased to promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Kerala Coir Workers' Welfare Fund (Amendment) Ordinance, 2021.



(2) It shall be deemed to have come into force on the 17th day of February, 2021.

2. *Act 34 of 1987 to be temporarily amended.*—During the period of operation of this Ordinance, the Kerala Coir Workers' Welfare Fund Act, 1987 (34 of 1987) (hereinafter referred to as the principal Act) shall have effect subject to the amendments specified in section 3.

3. *Amendment of section 4.*—In the principal Act, in section 4,—

(1) in sub-section (1), for the words “five rupees”, the words “twenty rupees” shall be substituted;

(2) for sub-section (3), the following sub-section shall be substituted, namely:—

“(3) The Government shall contribute to the Fund every year an amount equal to fifty per cent of the amount contributed by the coir workers and self employed persons, by way of grant, subject to a maximum of rupees ten per capita, per month.”.

4. *Repeal and saving.*—(1) The Kerala Coir Workers' Welfare Fund (Amendment) Ordinance, 2021 (37 of 2021) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Ordinance.

ARIF MOHAMMED KHAN,  
*GOVERNOR.*

